

**GOVERNMENT OF ASSAM
POLITICAL(A) DEPARTMENT:: DISPUR**

**ORDER BY THE GOVERNOR
NOTIFICATION**

Dated Dispur, the 1st February, 2019

No.PLA.524/2015/Pl/190(ECF-38361):: In exercise of the powers conferred under Sub-Clause (9) of Clause (5) of the Assam Victim Compensation Scheme, 2012 issued vide Govt. Notification No.PLA.757/2010/123 dtd. 18th October, 2012 and in pursuance of the orders of Hon'ble Supreme Court of India in WP(C) No.867/2013 and Writ Petition(Civil) No.754 of 2016 the Governor of Assam is pleased to amend the Schedule of Assam Victim Compensation Scheme, 2012 by revising the quantum of compensation awarded in the said scheme as below:

Schedule

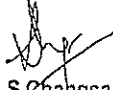
Sl. No.	Description of injuries/loss		Amount of Compensation	
			Minimum	Maximum
1	Victim of acid attack	In case of disfigurement of face	Rs.7.00 Lakh	Rs.8.00 Lakh
		In case of injury more than 50%	Rs.5.00 Lakh	Rs.8.00 Lakh
		In case of injury less than 50%	Rs.3.00 Lakh	Rs.5.00 Lakh
		In case of injury less than 20%	Rs.3.00 Lakh	Rs.4.00 Lakh
2	Victim of Lynching/ Mob Violence/ Witch hunting	Loss of life	Rs.7.00 Lakh	Rs.8.00 Lakh
		In case of bodily injury more than 50%	Rs.5.00 Lakh	Rs.8.00 Lakh
		In case of bodily injury less than 50%	Rs.3.00 Lakh	Rs.5.00 Lakh
		In case of bodily injury less than 20%	Rs.3.00 Lakh	Rs.4.00 Lakh
		In case of psychological injury	Rs.3.00 Lakh	Rs.4.00 Lakh
		In case of injury leading to loss of earnings including loss of opportunities of employment and education	Rs.5.00 Lakh	Rs.8.00 Lakh
3	Rape victim		Rs.3.00 Lakh	Rs.5.00 Lakh
3	Minor victim of physical abuse		Rs.2.00 Lakh	Rs.4.00 Lakh
4	Rehabilitation of victim of Human Trafficking		Rs.1.00 Lakh	Rs.3.00 Lakh
5	Victim of Sexual Assault (Excluding rape)		Rs.0.50 Lakh	Rs.2.00 Lakh
6	Death		Rs.5.00 Lakh	Rs.5.00 Lakh
7	Permanent Disability (80% or more)		Rs.2.00 Lakh	Rs.5.00 Lakh
8	Partial Disability (40% to 80%)		Rs.1.00 Lakh	Rs.4.00 Lakh
9	Burns affecting greater than 25% of the body (Excluding acid attack)		Rs.2.00 Lakh	Rs.3.00 Lakh
10	Loss of foetus		Rs.0.50 Lakh	Rs.2.00 Lakh
11	Loss of fertility		Rs.1.50 Lakh	Rs.3.00 Lakh
12	Women victim of cross border firing:			
	(a) Death or permanent Disability (80% or more)		(a) Rs.5.00 Lakh	
	(b) Partial disability (40% to 80%)		(b) Rs.3.00 Lakh	

- In case of rape victim/ acid attack victim, interim compensation of 1/4th of the minimum compensation may be paid to the victim by the concerned District Legal Services Authority.
- In case of sexual assault, the male child victim may also be provided the prescribed minimum compensation under the Scheme.
- The prescribed maximum amount compensation may be provided to the victim/NoK of the victim if awarded by the Hon'ble Court depending upon the severity of the case.
- Health & Family Welfare Department may provide all the necessary medical facilities and also to provide medical expenses to the victims of lynching/mob violence.
- Judicial Department may provide the legal expenses towards the victims of lynching/mob violence.

This supersedes the earlier schedule of the Assam Victim Compensation Scheme, 2012 and shall be effective from the date of issue of this Notification.

This is issued as per the concurrence of Finance (EC-II) Department conveyed vide their U.O. No.FEC(II) 2414/2018 dtd. 11/01/2019

Amulita
Secretary
Amulita
PUT UP
Member Secretary
A.S.A

do all
DLSA, HCLSC

(L S Chhangsan, IAS)
Principal Secretary to the Govt. of Assam
Home & Political Department

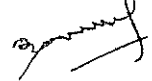
Memo No.PLA.524/2015/Pt/190-A(ECF-38361)

Dated Dispur, the 1st February, 2019

Copy to:

1. The Director General of Police, Assam, Ulubari, Guwahati-07.
2. The Additional Chief Secretary, Revenue & D.M. Department, Dispur.
3. The Principal Secretary, Finance Department, Dispur.
4. The L.R & Commissioner & Secretary, Judicial Department, Dispur.
5. The Secretary, Legislative Department, Dispur.
6. The Additional D.G.P. (CID), Assam, Ulubari, Guwahati-07.
7. The Member Secretary, Assam State Legal Services authority, Gauhati High Court, for information and necessary action. He is requested to communicate the same to the District Legal Services Authorities and to take action for payment of compensation as per the revised schedule.
8. The Secretary, District Legal Services Authorities, All, for information and necessary action.
9. The Deputy Commissioner, All
10. The Superintendent of Police, All
11. The Nodal Officer, Assam Victim Compensation Scheme, 2012.
12. The Director of Information & Public Relations, Assam, Dispur, Guwahati-6. He is requested to give wide publicity in the news bulletin of TV/AIR and local daily news- paper immediately
13. The Joint Director, Govt. Press, Bamunimaidam, Guwahati-21. He is requested to publish this Notification in the Assam Gazette and supply 100 copies of the same to this Department urgently.
14. Sjhri R K Mahanta, Officer on Special Duty, Home & Political Department , Dispur
15. Guard File.

By order tec.,



Secretary to the Govt. of Assam
Home & Political Department

Memo No.PLA.524/2015/Pt/190-B(ECF-38361)

Dated Dispur, the 1st February, 2019

Copy to:

1. The Asstt. Registrar, Hon'ble Supreme Court of India, New Delhi.
2. The Director (CS-I), Ministry of Home Affairs, Government of India, NDCC Building -II, Jai Singh Road, New Delhi for favour of-kind information.
3. The Deputy Secretary, Ministry of Home Affairs, Government of India, CS Division, 2nd Floor, Major Dhyan Chand National Stadium, New Delhi-110002.
4. The PS to the Hon'ble Minister, Ministry of Women & Child Development, Government of India, New Delhi-110001 for kind appraisal of the Hon'ble Minister with reference to her letter D.O No.2601/02/2017-POCSO/NCPCR(Vol.III)/73337 dtd. 29/05/2018

Sdf

Secretary to the Govt. of Assam
Home & Political Department

Memo No.PLA.524/2015/Pt/190-C(ECF-38361)

Dated Dispur, the 1st February, 2019

Copy to:

1. The Registrar General, Hon'ble Gauhati High Court, Guwahati-01
2. The Advocate General, Assam, Gauhati High Court, Guwahati-01
3. The Senior Govt. Advocate, Assam, Gauhati High Court, Guwahati-01
4. The President, Bar Association, Gauhati High Court, Guwahati-01.
5. The Secretary General, Bar Association, Gauhati High Court, Guwahati-01.

Sdf

Secretary to the Govt. of Assam
Home & Political Department